

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

OA 156/2005

29.9.2005

Mr. P.N. Jatti, counsel for applicant.
Mr. Tej Prakash Sharma, Counsel for
respondents.

On the request of the learned counsel for
the applicant, let the matter be listed for
hearing on 6.10.2005 on which date no further
adjournment will be granted on any account.


(M.L. CHAUHAN)

MEMBER (J)

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OA No. 156/2005.

6.10.2005.

Mr. P. N. Jatti counsel for the applicant.
Mr. Tej Prakash Sharma counsel for the
respondents.

Heard Learned Counsel for the parties. At
this stage, Learned counsel for the applicant
wants to withdraw this OA as he submits that
the applicant has already made representation
before the appropriate authorities and he will
pursue that remedy. Accordingly, the OA is
dismissed as withdrawn.


(M. L. CHAUHAN)
JUDICIAL MEMBER

P.C./